

[English]

(vii) Taking over of management of the Gandhigram Institute of Rural Health and Family Welfare Ambathurai District, Tamil Nadu.

SHRI P. KOLANDAIVELU (Gobichettipalayam) : The Gandhigram Institute of Rural Health and Family Welfare, Ambathurai, Anna District, Tamil Nadu is functioning as one of the Central Training Institutes for South India under Government of India's 100 per cent grant in aid including M.C.P.F.

At present, this nationally important and internationally reputed Institution is in a bad condition due to mismanagement.

It is understood that the Government have obtained legal opinion on the improper/illegal conversion of the Institute into a trust. Consequently, the Government of India sought the opinion of the Director of the Institute on taking over the Institute by the Government. All moveable and immoveable assets of the Institute are made out of the public money and there is no private contribution of any kind in the endeavour of the Institute since its inception. There are no rules and regulations for the Institute and no job security for the staff. Keeping in view the present condition of the Institute and the interests of hundreds of its staff members, I urge the Government of India to take over this important public institution and run it as a National Institute. I strongly plead that the Government should take over immediately the Institute not only to save it, but also for its growth and development in the national interest.

MR. DEPUTY-SPEAKER : We adjourn for Lunch now and re-assemble at 2 P.M.

13.03 hours.

The Lok Sabha then adjourned for Lunch till Fourteen of the Clock.

The Lok Sabha reassembled after lunch at six minutes past Fourteen of the Clock.

[MR. DEPUTY SPEAKER
in the Chair]

DOCK WORKERS (SAFETY, HEALTH AND WELFARE) BILL—CONTD.

[English]

MR. DEPUTY SPEAKER : We take up Item No. 12. Shri Mool Chand Daga will now speak. How much time do you want ? There would not be any dock at all in Rajasthan ! You need not worry !

[Translation]

SHRI MOOL CHAND DAGA (Pali) : Mr. Deputy Speaker, Sir, ever since our Labour Minister took over the charge of the Ministry, introduction of new Bills has become a daily feature. I thank him for it. He has felt the need of doing some good work. But I would like to say one thing. The heading of the present Bill is Dock Workers (Safety, Health and Welfare) Bill and the object of this Bill is to ensure safety, health and welfare of the dock workers. But there is nothing in it in this regard. It does not spell out anywhere the measures that are proposed to be taken in this regard. There is no doubt that the words 'Safety, health and welfare' have been written in it. But will any hon. Member enlighten me in which clause it has been said that such and such measures will be taken to ensure their safety, health and welfare ? Tell me any such clause.

Giving the reasons therefor you have said that that would be as prescribed. You have introduced the main Bill which does not contain all these things. If all these things have been left to the discretion of the bureaucrats or executives, then what is the purpose of bringing this Bill ? It has been stated in this Bill that all these things will be framed by the executive or the subordinate bodies under rules and regulations.

I, therefore, object to this practice being followed in Parliament. It is totally a wrong practice. It should be done away with. We will never tolerate that the